Sr. No. 14

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU (Through Virtual Mode)

(Through Virtual Mode)

WP(Crl) No. 59/2019 CrlM No. 1141/2019

Bahar Ahmed

...Petitioner(s)

Through :- Mr. Jagmohan Singh, Advocate

v/s

State of Jammu and Kashmir and others

...Respondent(s)

Through :- Mr. Jamrodh Singh, GA

## Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Objections have been filed on behalf of respondent No.2 and are on the file.

During the course of proceedings, learned counsel appearing on behalf of the respondents has submitted that the petitioner is no more required under the Public Safety Act and that the petitioner is presently is in custody in connection with FIR No. 26/2019 registered with Police Station, Ramban.

In view of the submission of learned counsel for the respondents, the counsel for the petitioner has submitted that the petition can be disposed of having become infructuous with the afflux of time.

The petition is, accordingly, disposed of.

## (PUNEET GUPTA) JUDGE

Jammu 14.05.2020 Pawan Chopra

Whether the order is speaking? Yes/No Whether the order is reportable? Yes/No